

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.415**  
**IB/807/ND/2019**

**IN THE MATTER OF:**

Leena Jerath Alias	...	Applicant
Versus		
Ansal Crown Infrabuild Pvt. Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

No one is present on behalf of the Applicant at the time of hearing of the matter. This is an application filed under Section 7 by an individual home buyer. The Applicant has not yet taken any steps, in view of the order passed by the Hon'ble Supreme Court in Manish Kumar Versus Union of India and this matter was adjourned sine die pending decision in Manish Kumar's case. The Applicant has not taken any steps to comply with the minimum threshold prescribed in Manish Kumar Versus Union of India. Therefore, in terms of order dated 17.04.2023, the present Section 7 application stands dismissed as not maintainable.

Case folders and connected papers be consigned to the record room.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**